

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 279 OF 2017 & IA NO. 728 OF 2017 & IA No. 1772 of 2018

Dated: 7th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

**Municipal Corporation of Greater Mumbai ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Harinder Toor
Ms. Neetika Sharma
Mr. R.D.Patsute (Rep.)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain
Mr. Vishvendra Tomar for R-1

Mr. Abhishek Munut
Mr. Kunal Kaul for TPC

Mr. Hasan Murtaza
Mr. Kartik Anand for Reliance

ORDER

**IA No. 1772 of 2018
(Applications for Substitution)**

Since, the Reliance Infrastructure Ltd. has taken over by Adani Electricity Mumbai Limited, an application for substitution of the parties is filed. Since, the other side has no objections, application for substitution is allowed. Amendments to be carried out within a week's time, i.e. on or before 15.01.2019.

List the matter for further hearing on **08.01.2019 at 2.30 p.m.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**